



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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No. 6] HYDERABAD, SATURDAY, APRIL 23, 2016.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS Etc.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 22nd April, 2016 and the said assent is hereby first published on the 23rd April, 2016 in the Telangana Gazette for general information.

ACT No. 6 OF 2016.

**AN ACT FURTHER TO AMEND THE TELANGANA
PAYMENT OF SALARIES AND PENSION AND
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2016.

Short title
and
commence-
ment.

A. 12. (DA)

[1]

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint and different dates may be appointed for different provisions of the Act.

Amend-
ment of
section 3.
Act II of
1954.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, (hereinafter referred to as the Principal Act),-

(1) In Section 3, for sub-section (1), the following shall be substituted, namely ;--

“(1) (i) There shall be paid to the Chief Minister every month, a salary of rupees fifty one thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance of rupees twenty five thousand and conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used :

Provided that if the Chief Minister desires that the propulsion charges incurred in respect of the motor car used by him be borne by the State Government *in lieu* of the conveyance allowance payable to him, such propulsion charges shall be borne by the State Government ;

(ii) There shall be paid to the Deputy Chief Minister, if any, and such member of the Council of Ministers, whether a Cabinet Minister or a State Minister or a Deputy Minister, every month a salary of rupees thirty thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a Security car allowance of rupees twenty five thousand and a

conveyance allowane of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used."

3. In the principal Act, in Section 3-A, in sub-section (1), for clause (a), the following shall be substituted, namely,-

Amend-
ment of
section 3-A.

"(a) There shall be paid to the Chief Whip and the Whip in the Assembly, and the Chief whip and the Whip in the Council, every month, a salary of rupees thirty thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance of rupees twenty five thousand and a conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used;"

4. In the principal Act, in section 4, for sub-section (1), the following shall be substituted, namely,--

Amend-
ment of
section 4.

"(1) There shall be paid to the Speaker and the Chairman every month, a salary of rupees forty one thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance of rupees twenty five thousand and a conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used .

(1-A) There shall be paid to the Deputy Speaker, and the Deputy Chairman every month, a salary of rupees thirty thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance, of rupees twenty five

thousand and a conveyance allowance of *rupees thirty thousand* in case a bullet proof motor car is used or *rupees ten thousand* in case any other motor car is used.”.

Amendment of section 11.

5. In section 11 of the principal Act, in sub-section (1), for clause (a), the following shall be substituted, namely:-

“(a) a salary of Rs. 20,000/- (rupees twenty thousand only) per mensem.

Amendment of section 11-D

6. In Section 11-D of the principal Act,--

(a) in sub-section (1), after clause (iii) the existing paragraph shall be substituted with the following namely;-

“A pension of Rs. 30,000/- (rupees thirty thousand only) per mensem for the first term or a part of it and a pension of Rs. 1,000/- (rupees one thousand only) per mensem for each year of his service in subsequent term as such member, so however, that in no case the pension payable to such person shall exceed Rs. 50,000/- (rupees fifty thousand only) per mensem.”.

(b) in sub-section (4),

(i) for the word “widow”, the word “spouse” shall be substituted;

(ii) the word “half” shall be deleted.

Amendment of section 11-F.

7. In Section 11-F of the principal Act, for the expression “Rs. 83,000/- (rupees eighty three thousand only) per mensem”, the following shall be substituted, namely;--

“Rs. 2,30,000/- (rupees two lakhs and thirty thousand only) per mensem.”.

A. SANTHOSH REDDY,

Secretary to Government,

Legal Affairs, Legislative Affairs & Justice,

Law Department.